

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO. 448 OF 2020

In the matter of:

S. Uma Devi

...Appellants

Vs

M Visvesvaraya Cooperative Ltd

...Respondents

For Appellants: Mr. Abhijit Sinha, Mr. Vipul Kumar, Advocates, Ms Uma in person.

ORDER

18.03.2020- Heard learned counsel for the appellant on the question of admission. Learned counsel for the appellant submits that there is no debt which becomes due and payable. It is also submitted that the appellant has not committed any default. However, she is ready to pay the amount, if any due.

2. Let notice be issued to the Respondents through speed post. Requisites, alongwith process fee, if not filed be filed by tomorrow i.e. 19.3.2020. If the appellant provides the email address of the Respondents, let notice be also issued through email.

3. If COC has not been constituted till date, then it will not be constituted till the next date of hearing. List the appeal for **7th April, 2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

bm/kam